

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 35

C.P. (IB)/1215(MB)2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **ENCORE ASSET RECONSTRUCTION COMPANY
PRIVATE LIMITED V/s D S KULKARNI &
COMPANY THROUGH ITS PARTNERS MR.
DEEPAK S. KULKARNI AND MRS. HEMANTI D.
KULKARNI**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Rohan Agarwal a/w Adv. Archit Virmani & Adv. Atul Gupta for the Financial Creditor present. Adv. Yash Jariwala for the Resolution Professional present through VC. CA Ankit Pitti i/b S&T Legal on behalf of Respondents present through VC.

Heard both the parties. Both the parties are directed to place on record the written synopsis of arguments along with the decision relied upon them. List this matter on Board on **16.07.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**